

FORM G (DATE EXTENDED)

INVITATION FOR EXPRESSION OF INTEREST FOR  
TRANZLEASE HOLDINGS (INDIA) PRIVATE LIMITED OPERATING IN BUSINESS OF  
LEASING OF CARS AT MUMBAI, GURUGRAM AND OTHERS

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Tranzlease Holdings (India) Private Limited CIN: U65910MH2006PTC162528 PAN: AABCE6340D
2.	Address of the registered office	<b>Office of Corporate Debtor:</b> House No. 695, Tirupati APT. Patakar Plot, Kalambe Shahapur, Kalamgaon, Thane, Shahapur, Maharashtra, India - 421601
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Mumbai, Delhi NCR
5.	Installed capacity of main products/ services	Leasing of Cars
6.	Quantity and value of main products/ services sold in last financial year	As per available audited balance sheet for F.Y. 2020-21, the revenue from operations is Rs. 18.83 Cr.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by sending request to Resolution Professional at <a href="mailto:cirp.tranzlease@gmail.com">cirp.tranzlease@gmail.com</a> .
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be sought by sending request to Resolution Professional at <a href="mailto:cirp.tranzlease@gmail.com">cirp.tranzlease@gmail.com</a> .
10.	Last date for receipt of expression of interest	15-02-2025 (Original) 02-03-2025 (Extended)
11.	Date of issue of provisional list of prospective resolution applicants	25-02-2025 (Original) 04-03-2025 (Extended)
12.	Last date for submission of objections to provisional list	02-03-2025 (Original) 09-03-2025 (Extended)
13.	Date of issue of final list of prospective resolution applicants	12-03-2025 (Original) 12-03-2025 (Extended)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17-03-2025 (Original) 17-03-2025 (Extended)
15.	Last date for submission of resolution plans	16-04-2025 (Original) 16-04-2025 (Extended)
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.tranzlease@gmail.com">cirp.tranzlease@gmail.com</a>

*Atul Tandon*



IPE - NPV Insolvency Professionals Private Limited  
(Formerly Known as Mantrah Insolvency Professionals Private Limited)

Through its Director - Mr. Atul Tandon

Resolution Professional

In the matter of Tranzlease Holdings (India) Private Limited

IBBI Reg. No.: IBBI/IPE-0040/IPA-2/2022-23/50021

Email For Correspondence - [cirp.tranzlease@gmail.com](mailto:cirp.tranzlease@gmail.com)

AFA validity up to: 31.12.2025

Date: 15<sup>th</sup> February 2025

Place: New Delhi

**PBM POLYTEX LIMITED**  
(CIN: L17110GJ1919PLC000495)  
Registered Office: Opp. Railway Station, Petlad, Dist. Anand, Gujarat - 388450.  
Phone : 224001, 224003 Stores : 224005 Sales : 224006 Email : pbm@patodiagroup.com website : www.pbmpolytex.com

**Extract of Unaudited Financial Results for the Quarter and Nine Months ended 31st December 2024.**  
(Rs. In Lakhs except EPS)

Sl. No.	Particulars	STANDALONE			CONSOLIDATED				
		Quarter Ended	Nine Months Ended	Year Ended	Quarter Ended	Nine Months Ended	Year Ended		
		31-12-2024 (Unaudited)	31-12-2023 (Unaudited)	31-03-2024 (Audited)	31-12-2024 (Unaudited)	31-12-2023 (Unaudited)	31-03-2024 (Audited)		
1	Total income from operations	4,326.88	4,558.92	12,863.60	19,600.42	4,327.77	4,558.92	12,810.03	19,579.44
2	Net Profit / (Loss) for the period (before tax and exceptional and/or Extraordinary items)	(174.24)	(168.54)	(486.24)	(838.91)	(173.35)	(180.14)	(539.81)	(859.89)
3	Net profit / (Loss) for the period before tax (after exceptional and/or Extraordinary items)	(174.24)	(168.54)	(486.24)	(838.91)	(173.35)	(180.14)	(539.81)	(859.89)
4	Net profit / (Loss) for the period after tax (after exceptional and/or Extraordinary items)	(132.88)	(126.76)	(361.33)	(629.63)	(132.22)	(135.44)	(401.42)	(645.33)
5	Total comprehensive income for the period (comprising profit / Loss) for the period (after tax) and Other comprehensive income (after tax)	(101.47)	(123.89)	(317.67)	(593.74)	(100.81)	(132.57)	(357.76)	(609.44)
6	Paid-up equity share capital	687.90	687.90	687.90	687.90	687.90	687.90	687.90	687.90
7	Reserve (excluding Revaluation Reserve) as shown in audited balance sheet	-	-	-	11,358.27	-	-	-	11,124.44
8	Earnings per equity share (of Rs.10 each) (for continuing and discontinued operations)								
a)	Basic	(1.93)	(1.85)	(5.25)	(9.15)	(1.93)	(1.97)	(5.84)	(9.38)
b)	Diluted	(1.93)	(1.83)	(5.25)	(9.15)	(1.93)	(1.97)	(5.84)	(9.38)

**Notes :** [1] The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors of the Company in their respective meetings held on February 14, 2025. The limited review as required under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015 has been completed by the statutory auditors of the Company and the related report is being submitted to the concerned stock exchanges. [2] The financial results for the Quarter and Nine Months ended December 31, 2024 have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable. [3] The above is an extract of the detailed format of Financial Results for the Quarter and Nine Months ended 31st December, 2024, filed with the Stock Exchanges, under the Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results is available on the Stock Exchange website www.bseindia.com and on the Company's website www.pbmpolytex.com

For and on behalf of Board of Directors  
**PBM Polytex Limited**  
Sd/-  
Gopal Patodia  
Managing Director  
DIN: 00014247

Place: Vadodra  
Date: 14th February, 2025

**Lahoti Overseas Limited**  
CIN : L74999MH1995PLC087643  
Regd Off : 307, Arun Chambers, Tardeo Road, Mumbai - 400034. Tel. No. +91-22-40500100  
Website : www.lahotioverseas.com E-mail: investor@lahotioverseas.com

(Rs. In Lakhs)

Particulars	STANDALONE			CONSOLIDATED		
	3 Months Ended	Year to date figures for the current period ended	Corresponding 3 months ended	3 Months Ended	Year to date figures for the current period ended	Corresponding 3 months ended
	31-12-2024 (Unaudited)	31-12-2024 (Unaudited)	31-12-2023 (Unaudited)	31-12-2024 (Unaudited)	31-12-2024 (Unaudited)	31-12-2023 (Unaudited)
Total income from operations	10,967.22	38,402.10	11,952.31	12,103.97	39,796.85	11,952.31
Net Profit / (Loss) for the period (before Tax Exceptional and/or Extra Extraordinary items*)	617.43	1,168.95	457.44	615.22	1,176.09	465.05
Net Profit / (Loss) for the period (before Tax after Exceptional and/or Extra Extraordinary items*)	617.43	1,168.95	457.44	615.22	1,176.09	465.05
Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extra Extraordinary items*)	458.91	881.95	361.17	456.75	885.98	367.18
Total Comprehensive Income for the period (Comprising Profit/Loss) for the period (after tax) and Other Comprehensive Income (after tax)	474.33	965.67	334.10	477.41	974.93	336.66
Equity Share Capital	584.59	584.59	584.59	584.59	584.59	584.59
Reserves (excluding Revaluation Reserve as shown in the unaudited Balance Sheet of previous year)	-	-	-	-	-	-
Earnings Per Share (of '2/- each) (for continuing and discontinued operations)						
Basic:	1.57	3.02	1.24	1.57	3.04	1.26
Diluted:	1.57	3.02	1.24	1.57	3.04	1.26

a) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange websites. (www.bseindia.com) and the listed entity (www.lahotioverseas.in)

b) The impact on net profit/(loss) total comprehensive income or any other relevant financial item(s) due to charged(s) in accounting policies shall be disclosed by means of a footnote

#-Exceptional and/or Extraordinary items adjusted in the statement of profit and Loss in accordance with Ind\*AS Rule/AS Rule whichever is applicable.

**For Lahoti Overseas Limited**  
Sd/-  
Umesh Lahoti  
Managing Director

Date: 14.02.2025  
Place: Mumbai

**CLASSIFIED CENTRES IN MUMBAI**  
S. Arty Adrps  
Mobile : 23451111

Tg. Publicity Services,  
Bavli (W).  
Phone : 2385 4894,  
Mobile : 992011371.

Nagarbhar Advertising,  
Dadar (W).  
Phone : 2388 8065,  
Mobile : 980275114.

Arjun Publicity  
Dadar (E).  
Phone : 842346979,  
Mobile : 931811876

R. Y. Padhye Publicity Services,  
Dadar (W).  
Phone : 2322 9241,  
2422 9445.

DITEE Advertising,  
Duty Bhawan, Dadar (W).  
Phone : 842346979,  
931811876

Hook Advertisement  
Mumbai (W).  
Mobile : 869180888

Central Advertising Agency,  
Mumbai (W).  
Phone : 24465655 / 24465555

Chandrada Advertising,  
Mumbai (W).  
Phone : 2421461

Jay Publicity,  
Dadar (W).  
Phone : 2412460

Pallavi Adrps,  
Dadar (W).  
Mobile : 980109165

Shree Swami Samarth Advertising,  
Dadar (W).  
Phone : 24486631,  
Mobile : 9869131962

Shah Arts,  
Dadar (W).  
Phone : 24384897

Tone Advertising,  
Mumbai (W).  
Phone : 24486631,  
Mobile : 992064689

Vijaya Agencies,  
Dadar (W).  
Phone : 2422 5672,  
Mobile : 992064689

Mafia Junction,  
Dadar (W).  
Phone : 822-6693184, 022-6631240,  
Mobile : 9820295531, 982156198

Acharya Media  
Bandra (W).  
Phone : 22691584

**BALGOPAL COMMERCIAL LIMITED**  
CIN: L43299MH1982PLC368610  
Flat No. B-002, Dreamax Vega, Upadhyay Compound, Pump House, Jijamata Road, Andheri (East) Mumbai-400093 Website- www.bcommercial.org/ email- info@bcommercial.org

**EXTRACT OF THE STANDALONE AND CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 31ST DECEMBER, 2024**  
(Amt in 000')

Particulars	Standalone				Consolidated							
	Quarter ended 31-12-2024	Quarter ended 30-09-2024	Quarter ended 31-12-2023	Year Ended 31-12-2024	Quarter Ended 31-12-2024	Quarter Ended 30-09-2024	Quarter Ended 31-12-2023	Year Ended 31-03-2024				
	unaudited	unaudited	unaudited	Audited	unaudited	unaudited	unaudited	Audited				
Total income from operations (net)	3,426.97	82,653.82	1,16,613.40	1,33,470.80	2,35,170.69	2,88,371.38	3,426.97	82,653.82	1,16,613.40	1,33,470.80	2,35,170.69	2,88,371.38
Net Profit/ (Loss) for the period (before Tax, Exceptional and Extraordinary items)	(994.17)	80,159.20	39,695.59	1,24,364.06	1,02,130.23	1,41,463.86	(2,932.89)	80,074.27	39,695.59	1,22,340.41	1,02,130.23	1,41,463.86
Net Profit/ (Loss) for the period before Tax (after Exceptional and Extraordinary items)	(994.17)	80,159.20	39,695.59	1,24,364.06	1,02,130.23	1,41,463.86	(2,932.89)	80,074.27	39,695.59	1,22,340.41	1,02,130.23	1,41,463.86
Net Profit/ (Loss) for the period after Tax (after Exceptional and Extraordinary items)	(2,679.85)	71,029.70	37,043.01	1,07,129.21	94,230.67	1,31,663.24	(4,618.57)	70,944.78	37,043.01	1,05,105.55	94,230.67	1,31,663.24
Total Comprehensive Income for the period (Comprising Profit/Loss) for the period after tax and other Comprehensive Income (after tax)	(2,679.85)	71,029.70	37,043.01	1,07,129.21	94,230.67	1,31,663.24	(4,618.57)	70,944.78	37,043.01	1,05,105.55	94,230.67	1,31,663.24
Equity Share Capital (Face value Rs 10)	1,65,100.00	1,65,100.00	1,65,100.00	1,65,100.00	1,65,100.00	1,65,100.00	1,65,100.00	1,65,100.00	1,65,100.00	1,65,100.00	1,65,100.00	1,65,100.00
Reserves (excluding Revaluation Reserve as shown in the balance sheet of previous year)	-	-	-	-	-	-	1,20,663.66	-	-	-	-	1,20,663.66
Earning Per Share in Rs (of Rs. 10/-each) (for continuing and discontinued operations) (not annualised)												
Basic	(0.16)	4.30	2.24	6.49	5.71	7.97	(0.28)	4.30	2.24	6.37	5.71	7.97
Diluted	(0.16)	4.30	2.24	6.49	5.71	7.97	(0.28)	4.30	2.24	6.37	5.71	7.97

**Note:**  
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Company's website www.bcommercial.org and on the website of BSE. The same can be accessed by scanning the QR code provided below.  
2. The above results have been reviewed by the audit committee and thereafter were approved and taken on record by the Board of Directors at its meeting held on 13th February, 2025

FOR BALGOPAL COMMERCIAL LIMITED  
Sd/-  
Vijay Laltraprasad Yadav  
Managing Director  
DIN: 02904370

Place: Mumbai  
Date: 13.02.2025

**FORM G (DATE EXTENDED)**  
**INVITATION FOR EXPRESSION OF INTEREST FOR TRANZLEASE HOLDINGS (INDIA) PRIVATE LIMITED OPERATING IN BUSINESS OF LEASING OF CARS AT MUMBAI, GURUGRAM AND OTHERS**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN & CIN/LLP No.	Tranzlease Holdings (India) Private Limited CIN: U65910MH2006PTC162528 PAN: AABCE6340D
2. Address of the registered office	Office of Corporate Debtor: House No. 695, Tirupati APT, Patakar Plot, Kalambe Shahapur, Kalamangon, Thane, Maharashtra, India - 421601
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Mumbai, Delhi NCR
5. Installed capacity of main products/ services	Leasing of Cars
6. Quantity and value of main products/ services sold in last financial year	As per available audited balance sheet for FY 2020-21, the revenue from operations is Rs. 18.83 Cr.
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending request to Resolution Professional at <a href="mailto:corp.tranzlease@gmail.com">corp.tranzlease@gmail.com</a> .
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending request to Resolution Professional at <a href="mailto:corp.tranzlease@gmail.com">corp.tranzlease@gmail.com</a> .
10. Last date for receipt of expression of interest	15-02-2025 (Original) 02-03-2025 (Extended)
11. Date of issue of provisional list of prospective resolution applicants	25-02-2025 (Original) 04-03-2025 (Extended)
12. Last date for submission of objections to provisional list	02-03-2025 (Original) 09-03-2025 (Extended)
13. Date of issue of final list of prospective resolution applicants	12-03-2025 (Original) 12-03-2025 (Extended)
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17-03-2025 (Original) 17-03-2025 (Extended)
15. Last date for submission of resolution plans	16-04-2025 (Original) 16-04-2025 (Extended)
16. Process email id to submit Expression of Interest	<a href="mailto:corp.tranzlease@gmail.com">corp.tranzlease@gmail.com</a>

**IPF - NPV Insolvency Professionals Private Limited**  
(Formerly Known as Mantrah Insolvency Professionals Private Limited)  
Through Its Director - Mr. Atul Tandon  
Resolution Professional

In the matter of Tranzlease Holdings (India) Private Limited  
IBBI Reg. No. IBBI/IPF-0040/IPA-2/2022-23/50021  
Email For Correspondence - [corp.tranzlease@gmail.com](mailto:corp.tranzlease@gmail.com)  
AFA validity up to: 31.12.2025

Date: 15th February 2025  
Place: New Delhi

**FORM INC-26**  
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]  
**BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, NORTHERN REGION**

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014

AND

In The Matter of AN3 TECHNO POWER LIMITED (CIN: U31909MH2022PLC380783) Having its Registered Office at B 803, ALPINE TOWER 2, SAMTA NAGAR, NEAR THAKUR COLLEGE, KANDIVALI (EAST), MUMBAI 400101

..... (Applicant)

Notice is hereby given to the General Public that the aforesaid Company proposes to make an application to the Central Government (Regional Director) under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the EGM held on 15<sup>th</sup> day of February, 2025 to enable the company to change its Registered office from the "State of Maharashtra" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition **Either on the MCA-21 portal (www.mca.gov.in) by filing the Investor Complaint Form or to the Regional Director Western Region, Mumbai** with a copy of this notice to the applicant Company at its Registered Office situated at B 803, Alpine Tower 2, Samta Nagar, Near Thakur College, Kandivali (East), Mumbai 400101, within 14(Fourteen Days) from the date of publication of this notice.

For and on behalf of the Board of Directors  
**AN3 Techno Power Limited**  
Sd/-  
Prasoon Chaudhary  
Managing Director

Place: Mumbai  
Date: 15-02-2025  
Address: 208 Samadhura Acropolis, K.V.Rangareddy, Serli Lingampally, K.V.Rangareddy Telangana, 500032 India

**SIMPLEX INFRASTRUCTURES LIMITED**  
Regd. Office : "SIMPLEX HOUSE" 27, Shakespeare Sarani, Kolkata - 700 017  
PHONES : +91 33 2301-1600, FAX : +91 33 2289-1468  
E-mail : simplexkolkata@simplexinfra.com, Website : www.simplexinfra.com  
CIN No. L45209WB1924PLC004969

**EXTRACT OF STATEMENT OF STANDALONE AND CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2024**  
(₹ in Lakhs)

Sl. No.	Particulars	STANDALONE				CONSOLIDATED							
		Quarter ended 31st December, 2024	Quarter ended 30th September, 2024	Quarter ended 31st December, 2023	Nine Months ended 31st December, 2024	Quarter ended 31st December, 2024	Quarter ended 30th September, 2024	Quarter ended 31st December, 2023	Nine Months ended 31st December, 2024				
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)				
1.	Total Income from Operations (Net)	14,079	19,963	22,751	55,011	79,583	102,873	23,144	27,170	31,844	80,909	103,581	140,645
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(1,252)	(1,444)	(12,276)	(3,857)	(36,375)	(10,346)	(1,128)	(1,428)	(12,027)	(3,597)	(36,070)	(10,340)
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(1,252)	(1,444)	(12,276)	(3,857)	(36,375)	(10,346)	(1,128)	(1,428)	(12,027)	(3,597)	(36,070)	(10,340)
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(1,224)	(1,082)	(8,082)	(3,358)	(23,870)	(7,189)	(1,108)	(1,072)	(7,858)	(3,134)	(23,599)	(7,227)
5.	Total Comprehensive Income/(Loss) for the period	41	(1,844)	(7,875)	(3,540)	(23,314)	(6,822)	193	(1,841)	(7,640)	(3,335)	(23,041)	(6,876)
6.	Paid-up Equity Share Capital (Face value of ₹ 2/- Per Share)	1,147	1,147	1,147	1,147	1,147	1,147	1,147	1,147	1,147	1,147	1,147	1,147
7.	Reserve (excluding Revaluation Reserve)						20,654						22,049
8.	Earnings Per Share (EPS) (Face value of ₹ 2/- each)												
a)	Basic (₹)	(2.15)*	(1.89)*	(14.14)*	(5.88)*	(41.77)*	(12.58)	(1.97)*	(1.88)*	(13.79)*	(5.58)*	(41.36)*	(12.65)
b)	Diluted (₹)	(2.15)*	(1.89)*	(14.14)*	(5.88)*	(41.77)*	(12.58)	(1.97)*	(1.88)*	(13.79)*	(5.58)*	(41.36)*	(12.65)

\* not annualised

**Notes :**  
a) The above is an extract of the detailed format of Quarterly / Year ended Financial Results filed with the Stock Exchanges under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Nine months ended Financial Results are available on the websites of the Stock Exchange(s) i.e. www.bseindia.com, www.nseindia.com & www.cse-india.com and the company i.e. www.simplexinfra.com.  
b) For the other items referred in Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange(s) i.e. BSE Limited, National Stock Exchange of India Limited & The Calcutta Stock Exchange Limited and of the company and can be accessed on the www.bseindia.com, www.nseindia.com, www.cse-india.com and www.simplexinfra.com respectively.

For SIMPLEX INFRASTRUCTURES LIMITED  
S. DITTA  
WHOLE-TIME DIRECTOR & C.F.O.  
DIN - 00062827

Kolkata  
Dated : 14th February, 2025

**MAHARASHTRA SEAMLESS LIMITED**  
CIN - L99999MH1989PLC080545  
Regd. Off: Pipe Nagar, Village Sukali, N.H.17, B.K.G. Road Taluka Roha, Distt. Raigad - 402128 (Maharashtra)  
E-mail: secretarial@mahaseam.com Website: www.jindal.com

**NOTICE**

NOTICE is hereby given that the under mentioned Share Certificate(s) of the Company have been reported lost / misplaced and the registered shareholder(s) claimant(s) thereto, have applied to the Company for issue of Duplicate Share Certificate(s) in lieu thereof.

S. No.	CERT No.	DISTINCTIVE No. From to	FOLIO No. (Rs.)	FV SHARES	NAME OF SHAREHOLDER(S)
1	7253	23380701 - 23381100	7251	5	400 ATUL MALHOTRA
2	13635	70906963 - 70907362	7251	5	400 ATUL MALHOTRA
3	1440	305101 - 305300	1439	5	200 ATUL MALHOTRA
4	12139	70570523 - 70570722	1439	5	200 ATUL MALHOTRA

Any person(s) who has / have any claim/objection in respect of the above share certificate(s) should lodge such claims with the Company's Interim Corporate office at Plot no 106, Institutional Sector 44 Gurugram -122003 within 15 days of the publication of this notice after which no claim shall be entertained and the Company shall proceed to issue letter of Confirmation/Duplicate/Split share Certificate(s) to the aforesaid holders claimant(s) without any liability on its part.

for MAHARASHTRA SEAMLESS LTD  
RAM JI NIGAM  
Company Secretary

Place: Gurugram  
Dated : 14.02.2025

**YOGI INFRA PROJECTS LIMITED**  
(formerly known as Yogi Sung-Won (India) Limited)  
Registered Office : T-92, Commercial Entry-4, Moongipa Arcade, D N Nagar, Andheri (West), Mumbai - 400 053  
CIN : L32201MH1993PLC392082  
E-mail: compliance@yogicyogi@gmail.com  
Statement of unaudited standalone financial results of the Company (Rs. In Lakhs)

PARTICULARS	Quarter Ended 31-Dec-24 (Unaudited)	Quarter Ended 31-Dec-23 (Unaudited)	Year ended 31-Mar-24 (Audited)
Total Income from Operations (Net)	6.45	3.60	22.18
Net Profit/(Loss) from ordinary activities after tax	(0.70)		

# २५ आठवड्यांच्या गर्भवती महिलेला खासगी रुग्णालयात गर्भपाताला मुभा

### उच्च न्यायालयाचा महत्त्वपूर्ण निर्णय

मुंबई - एमटीपी नियमवलीनुसार गर्भधारणेचे २४ आठवडे पूर्ण झालेली महिला खासगी रुग्णालयात गर्भपाताची शस्त्रक्रिया करू शकत नाहीत. न्यायालयात या तक्रारीचा निकाल देताना न्यायालयाने तिला मुभा दिली. 'मेडिकल टर्मिनेशन ऑफ प्रेग्नंसी'च्या (एमटीपी) नियमवलीनुसार २४ आठवड्यांच्या गर्भधारणेनंतर गर्भपात करण्यास खासगी रुग्णालयांना परवानगी नाही. तथापि, याचिकाकर्त्या गर्भवती महिलेच्या प्रकरणातील निकड लक्षात घेत न्या. रेवती मोहिते-डेरे आणि न्या. नीला गोखले यांच्या खंडपीठाने हा महत्त्वपूर्ण निर्णय दिला.

केला. गर्भवती महिलेला तिच्या इच्छेनुसार खासगी रुग्णालयात गर्भपात करण्यास मुभा देणाऱ्या केंद्र सरकारच्या 'गाईडन्स नोस्ट्रॅचा संदर्भ' अॅड. काकलिया यांनी दिला. त्यांचा युक्तिवाद खंडपीठाने प्राधान्य धरला आणि महिलेला तिच्या इच्छेनुसार मालाड येथील खासगी रुग्णालयात गर्भपाताची शस्त्रक्रिया करण्यास मुभा दिली. महिलेचा पुनरुत्पादक स्वातंत्र्याचा अधिकार, शरीरावरील स्वायत्तता, निवडीचा अधिकार, महिलेची वैयक्तिक स्थिती व वैयक्तिक मंडळाचे निष्कर्ष आदी बाबी विचारात घेऊन न्यायालय गर्भपाताच्या शस्त्रक्रियेसाठी परवानगी देत असल्याची म्हटले आहे.

# शिवछत्रपती राज्य क्रीडा पुरस्कारांचा गुंता सुटणार

मुंबई - शिवछत्रपती राज्य क्रीडा पुरस्कारांच्या नामांकावरून सुरु असलेल्या वादावर आता पडदा पडण्याची शक्यता निर्माण झाली आहे. या

क्रीडा पुरस्कारांसाठी महिलांच्या प्रवर्गातून कोण पात्र ठरू शकेल अर्थात पुरस्कार विजेता कोण असेल, याचा निर्णय घेण्यासाठी समिती स्थापन केली असल्याची माहिती राज्य सरकारने शुक्रवारी उच्च न्यायालयात दिली.

वसई-विरार शहर महानगरपालिका  
प्रभाग समिती 'सी' चंद्रमारा  
ता. वसई, जि. पालघर, पिन ४०९ ३०५.

दूरध्वनी : ०२५०-२५२५१०५/०६/  
२५२५१०६/२५२५१०९  
फॅक्स : ०२५०-२५२५१०९  
ई-मेल : vasaivirarcorporation@yahoo.com  
जा.क्र. : वविशम/बांध/प्रसमी/१६७/२०२४-२०२५  
दि. : १४/०२/२०२५

**वसई-विरार शहर महानगरपालिका**  
सार्व.बांधकाम विभाग, मुख्यालय, विरार (पूर्व)  
ई-निविदा सूचना  
१. प्रभाग क्र. १ मध्ये खंदपाडा येथे शिरगाव खंदपाडा रस्तावर आरसीसी ब्रीज बांधणे.  
वरील कामाचे कोरे निविदा फॉर्म <https://mahatenders.gov.in> या अधिकृत संकेतस्थळावर दि. १८/०२/२०२५ पासून उपलब्ध करणेत आले आहेत. ई-टेंडरिंग बाबत अधिक माहितीसाठी ई-निविदा कक्ष, वसई विरार शहर महानगरपालिका, विरार (मुख्यालय) येथे संपर्क साधावा.  
जा.क्र. : व.वि.श.म./१६७/बांध/२०२५  
दिनांक : १४/०२/२०२५  
Please Visit our official web-site (<https://mahatenders.gov.in>)

सही/-  
(प्रदीप पांचोरे)  
प्र. शहर अभियंता  
वसई-विरार शहर महानगरपालिका

दूरध्वनी : ०२५०-२५२५१०५/०६/  
२५२५१०६/२५२५१०९  
फॅक्स : ०२५०-२५२५१०९  
ई-मेल : vasaivirarcorporation@yahoo.com  
जा.क्र. : वविशम/बांध/प्रसमी/१६७/२०२४-२०२५  
दि. : १४/०२/२०२५

**वसई-विरार शहर महानगरपालिका**  
सार्व.बांधकाम विभाग, मुख्यालय, विरार (पूर्व)  
ई-निविदा सूचना  
१. प्रभाग क्र. १ मध्ये खंदपाडा येथे शिरगाव खंदपाडा रस्तावर आरसीसी ब्रीज बांधणे.  
वरील कामाचे कोरे निविदा फॉर्म <https://mahatenders.gov.in> या अधिकृत संकेतस्थळावर दि. १८/०२/२०२५ पासून उपलब्ध करणेत आले आहेत. ई-टेंडरिंग बाबत अधिक माहितीसाठी ई-निविदा कक्ष, वसई विरार शहर महानगरपालिका, विरार (मुख्यालय) येथे संपर्क साधावा.  
जा.क्र. : व.वि.श.म./१६७/बांध/२०२५  
दिनांक : १४/०२/२०२५  
Please Visit our official web-site (<https://mahatenders.gov.in>)

सही/-  
(प्रदीप पांचोरे)  
प्र. शहर अभियंता  
वसई-विरार शहर महानगरपालिका

**क्लिओ इन्फोटेक लिमिटेड**  
सीआयएन: L65990MH1992PLC067450  
नोंद. कार्यालय: सोपी क्र. ३ आणि ५, सेल लावणी दवाखाने विलिंग, दादी शेठ अग्रवादी लेन, महाराष्ट्र राव बाबी, काकलिया, मुंबई, महाराष्ट्र, भारत, ४००००२.  
दि. ३१ डिसेंबर, २०२४ रोजी संपलेल्या त्रैमासिक आणि नऊमाहीकरिता अलेखापरिचित वित्तीय निष्कर्ष (रु. लाखात)

अ. क्र.	तपशील	संपलेले त्रैमासिक					संपलेले वर्ष
		३१ डिसेंबर, २०२३	३० सप्टेंबर, २०२३	३१ डिसेंबर, २०२३	३१ डिसेंबर, २०२३	३१ मार्च, २०२४	
१	प्रचलनातून एकूण उत्पन्न	६.०२	६.२१	३.९९	१७.३७	२०.३०	३१.२८
२	कालावधीकरिता निवड नफा/(तोटा) (कर, असादासक आणि/किंवा असादासक बाबीसह)	२.०९	१.६९	(७.८७)	६.२१	(२४.९१)	१.९८
३	कालावधीकरिता निवड नफा/(तोटा) (असादासक आणि/किंवा असादासक बाबीसह)	२.०९	१.६९	(७.८७)	६.२१	(२४.९१)	१.९८
४	कालावधीकरिता एकूण सर्वसमावेशक उत्पन्न	०.००	०.००	०.००	०.००	०.००	०.००
५	भरण केलेले समतोल अंदाज (दरमिती मूल्यातून ३.१०/- पर्यंत)	१,१०१.१०	१,१०१.१०	१,१०१.१०	१,१०१.१०	१,१०१.१०	१,१०१.१०
६	प्रति सप्त भाग उत्पन्न - मूळ	०.०२	०.०२	(०.०७)	०.०६	(०.२३)	०.०२
७	प्रति सप्त भाग उत्पन्न - सीमिटीकृत	०.०२	०.०२	(०.०७)	०.०६	(०.२३)	०.०२

टीप: दि. २१ डिसेंबर, २०२४ रोजी संपलेल्या त्रैमासिक आणि नऊमाहीकरिता वित्तीय विवरणपत्र कंपनी कायदा, २०१३ च्या कलम १२३ आणि लागू म्युट्युअल फंड कायदा, २०१३ च्या कलम २१३ (अ) अन्वये तयार केलेल्या वित्तीय विवरणपत्रात कोणत्याही त्रुटीची दुरुवारी करण्यात आली आहे. दि. २१ डिसेंबर, २०२४ रोजी संपलेल्या त्रैमासिक आणि नऊमाहीकरिता वित्तीय निष्कर्ष लेखा समितीद्वारे पुनरावलोकित करण्यात आले आहेत आणि संचालक मंडळद्वारे त्यांच्या सुमारे, दि. १४ फेब्रुवारी, २०२५ रोजी घेण्यात आलेल्या सभेमध्ये मंजूर करण्यात आले. ३. कंपनीद्वारे दि. ३१ डिसेंबर, २०२४ रोजी संपलेल्या त्रैमासिक आणि नऊमाहीकरिता वित्तीय निष्कर्ष लेखा समितीच्या वेबसाईट <https://clioinfotech.in> वर उपलब्ध आहेत. ४. या कालावधी/वर्षात आढळलेले कोणतेही अविश्वसनीय तथे पुनरावलोकित करण्यात आले आहेत. त्रैमासिक आणि नऊमाहीकरिता वित्तीय निष्कर्षांचे संपूर्ण प्रारूप <https://clioinfotech.in> वर उपलब्ध आहे.

दिनांक: १४.०२.२०२५  
ठिकाण: मुंबई

क्लिओ इन्फोटेक लिमिटेडकरिता  
सही/-  
चिन्मय कुमार देवगनिया  
कंपनी संचालक

॥ अविश्रामो लोकतंत्राधिकार ॥  
**खोपोली नगरपरिषद**  
खोपोली, ता. खालापूर, जि. रायगड, पिनकोड नं. ४१० २०३.  
फोन नं. (०२१९२) २६२२२२९, २६३३५६, २६४२१११  
E mail ID:- [cockmhpoli@gmail.com](mailto:cockmhpoli@gmail.com)

जा.क्र. केएमसी/नगर रचना/३२४३ दिनांक. १४/०२/२०२५

**जाहिर सूचना**  
महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम, १९६६ चे कलम २६ (१) अन्वये खोपोली शहराच्या प्रारूप विकास योजनेचे प्रसिध्दीकरण

ज्याअर्थी खोपोली नगरपरिषदेने (यापुढे "उक्त नियोजन प्राधिकरण" असे निर्देशिलेले.) तिच्या अधिपत्याखालील क्षेत्राची (यापुढे "उक्त क्षेत्र" असे उल्लेखिलेले), महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम, १९६६ (यापुढे "उक्त अधिनियम" असे निर्देशिलेले) चे कलम २१ (२) चे विकास योजना असे उल्लेखिलेले ) तयार करण्याचा इरादा ठराव क्र. १८ दि. ०९/०४/२०२१ अन्वये जाहिर करून त्याबाबतची सुचना महाराष्ट्र शासन राजपत्र भाग - २ संकीर्ण सुचना व जाहिराती दि. २०-२६ मे २०२१ रोजी प्रसिध्द केली आहे.

आणि ज्याअर्थी, उक्त अधिनियमाच्या कलम २४ च्या तरतुदीस अनुसरून खोपोली नगरपरिषदेने उक्त क्षेत्रातील उक्त प्रारूप विकास योजना तयार करण्यासाठी सहायक संचालक, नगर रचना, रायगड अलिबाग शाखा - अलिबाग यांची "नगर रचना अधिकारी" म्हणून आदेश क्र. २९२६ दि. २९/११/२०२१ अन्वये नेमणूक केली आहे. आणि ज्याअर्थी उक्त अधिनियमातील तरतुदीनुसार, नगर अधिकारी तथा सहायक संचालक, नगर रचना, रायगड - अलिबाग, शाखा अलिबाग यांनी उक्त अधिनियमाचे कलम २५ अन्वये विद्यमान जमीन वापर नकाशा तयार केल्यानंतर, उक्त क्षेत्राची उक्त प्रारूप विकास योजना तयार करून उक्त नियोजन प्राधिकरणाकडे उक्त अधिनियमाचे कलम २६ (१) अन्वये प्रसिध्द करण्यासाठी हस्तांतरित केली आहे.

आणि ज्याअर्थी, उक्त नियोजन प्राधिकरणाने उक्त अधिनियमाचे कलम २६ (१) अन्वये उक्त प्रारूप विकास योजना जनेलेकद्वारे सुचना / हरकती मागविण्याकरिता प्रसिध्द करण्यासाठी ठराव क्र. १६६ दि. ११.०२.२०२५ पारित केलेला आहे. ज्याअर्थी, उक्त नियोजन प्राधिकरण उक्त प्रारूप विकास योजना, विकास योजना अहवालसह उक्त अधिनियमाच्या कलम २६ (१) अन्वये नागरीकांकडून सुचना / हरकती मागविण्यासाठी प्रसिध्द करीत आहे. सदर सूचनेसंबंधीचे नकाशे व अहवाल कामकाजाच्या दिवशी कार्यालयीन वेळेत नागरिकांच्या अवलोकनार्थ, खाली नमूद केलेल्या कार्यालयात उपलब्ध आहेत.

१) मुख्याधिकारी, खोपोली नगरपरिषद, खोपोली  
२) सहायक संचालक, नगर रचना, रायगड - अलिबाग

उक्त प्रारूप योजनेतील तरतुदीसंबंधी नागरीकांच्या काही सुचना हरकती असतील तर त्यांनी सुचना महाराष्ट्र शासनाच्या राजपत्रात प्रसिध्द झालेल्या दिनांकापासून ३० दिवसांच्या आत मुख्याधिकारी, खोपोली नगरपरिषद यांचेकडे लेखी स्वरूपात कारणासह पाठवाव्यात. सदरची सुचना महाराष्ट्र शासन राजपत्रात प्रसिध्द झाल्याच्या दिनांकापासून ३० दिवसांचे आत नगरपरिषद व नगरपंचायतीकडे प्राप्त झालेल्या सुचना / हरकती विचारात घेतल्या जातील.

उक्त प्रारूप योजनेचे नकाशे व तपशिलाच्या प्रती योग्य शुल्क आकारून खोपोली नगरपरिषदेच्या कार्यालयात नागरिकांना उपलब्ध होऊ शकतील.

सही/-  
(डॉ. पंकज पाटील)  
मुख्याधिकारी खोपोली नगरपरिषद

जा.क्र. केएमसी/नगर रचना/३२४३ दिनांक. १४/०२/२०२५

**जाहिर सूचना**  
महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम, १९६६ चे कलम २६ (१) अन्वये खोपोली शहराच्या प्रारूप विकास योजनेचे प्रसिध्दीकरण

ज्याअर्थी खोपोली नगरपरिषदेने (यापुढे "उक्त नियोजन प्राधिकरण" असे निर्देशिलेले.) तिच्या अधिपत्याखालील क्षेत्राची (यापुढे "उक्त क्षेत्र" असे उल्लेखिलेले), महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम, १९६६ (यापुढे "उक्त अधिनियम" असे निर्देशिलेले) चे कलम २१ (२) चे विकास योजना असे उल्लेखिलेले ) तयार करण्याचा इरादा ठराव क्र. १८ दि. ०९/०४/२०२१ अन्वये जाहिर करून त्याबाबतची सुचना महाराष्ट्र शासन राजपत्र भाग - २ संकीर्ण सुचना व जाहिराती दि. २०-२६ मे २०२१ रोजी प्रसिध्द केली आहे.

आणि ज्याअर्थी, उक्त अधिनियमाच्या कलम २४ च्या तरतुदीस अनुसरून खोपोली नगरपरिषदेने उक्त क्षेत्रातील उक्त प्रारूप विकास योजना तयार करण्यासाठी सहायक संचालक, नगर रचना, रायगड अलिबाग शाखा - अलिबाग यांची "नगर रचना अधिकारी" म्हणून आदेश क्र. २९२६ दि. २९/११/२०२१ अन्वये नेमणूक केली आहे. आणि ज्याअर्थी उक्त अधिनियमातील तरतुदीनुसार, नगर अधिकारी तथा सहायक संचालक, नगर रचना, रायगड - अलिबाग, शाखा अलिबाग यांनी उक्त अधिनियमाचे कलम २५ अन्वये विद्यमान जमीन वापर नकाशा तयार केल्यानंतर, उक्त क्षेत्राची उक्त प्रारूप विकास योजना तयार करून उक्त नियोजन प्राधिकरणाकडे उक्त अधिनियमाचे कलम २६ (१) अन्वये प्रसिध्द करण्यासाठी हस्तांतरित केली आहे.

आणि ज्याअर्थी, उक्त नियोजन प्राधिकरणाने उक्त अधिनियमाचे कलम २६ (१) अन्वये उक्त प्रारूप विकास योजना जनेलेकद्वारे सुचना / हरकती मागविण्याकरिता प्रसिध्द करण्यासाठी ठराव क्र. १६६ दि. ११.०२.२०२५ पारित केलेला आहे. ज्याअर्थी, उक्त नियोजन प्राधिकरण उक्त प्रारूप विकास योजना, विकास योजना अहवालसह उक्त अधिनियमाच्या कलम २६ (१) अन्वये नागरीकांकडून सुचना / हरकती मागविण्यासाठी प्रसिध्द करीत आहे. सदर सूचनेसंबंधीचे नकाशे व अहवाल कामकाजाच्या दिवशी कार्यालयीन वेळेत नागरिकांच्या अवलोकनार्थ, खाली नमूद केलेल्या कार्यालयात उपलब्ध आहेत.

१) मुख्याधिकारी, खोपोली नगरपरिषद, खोपोली  
२) सहायक संचालक, नगर रचना, रायगड - अलिबाग

उक्त प्रारूप योजनेतील तरतुदीसंबंधी नागरीकांच्या काही सुचना हरकती असतील तर त्यांनी सुचना महाराष्ट्र शासनाच्या राजपत्रात प्रसिध्द झालेल्या दिनांकापासून ३० दिवसांच्या आत मुख्याधिकारी, खोपोली नगरपरिषद यांचेकडे लेखी स्वरूपात कारणासह पाठवाव्यात. सदरची सुचना महाराष्ट्र शासन राजपत्रात प्रसिध्द झाल्याच्या दिनांकापासून ३० दिवसांचे आत नगरपरिषद व नगरपंचायतीकडे प्राप्त झालेल्या सुचना / हरकती विचारात घेतल्या जातील.

उक्त प्रारूप योजनेचे नकाशे व तपशिलाच्या प्रती योग्य शुल्क आकारून खोपोली नगरपरिषदेच्या कार्यालयात नागरिकांना उपलब्ध होऊ शकतील.

सही/-  
(डॉ. पंकज पाटील)  
मुख्याधिकारी खोपोली नगरपरिषद

# कोर्टात जास्त तारखा घेता येणार नाहीत मुख्यमंत्री देवेद्र फडणवीस यांचे विधान

नवी दिल्ली - हजेरी लावली होती. या बैठकीत भारतीय न्याय संहिता, भारतीय नागरिक सुरक्षा संहिता आणि भारतीय साक्ष अधिनियम या तीन फौजदारी नियमासंदर्भात चर्चा झाल्याची माहिती आहे. गृहमंत्री अमित शहा यांनी तीन नव्या फौजदारी कायदासंदर्भात एक आढावा बैठक घेतल्याचे हजेरीभागाच्या बैठकीला

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**सूचना**  
वि. व. २०२४-२५ करिता अंतरिम लाभंशाची घोषणा आणि रेकॉर्ड दिनांकाची माहिती

गुढ्याद्वारे सूचना देण्यात येते की, कंपनीच्या संचालक मंडळाने त्यांच्या गुप्तत्वावर, दि. १३ फेब्रुवारी, २०२५ रोजी घेण्यात आलेल्या सभेमध्ये कंपनीच्या वित्तीय विवरणपत्राच्या प्रत्येक पृष्ठीकडे भाग्यसह १५/- (रु. १०/-) प्रत्येकी दरमिती मूळ असलेल्या वित्तीय विवरणपत्राच्या १५०% दराने अंतरिम लाभंशाची, वित्त कायदा, २०२० नुसार लागू असलेल्या खोलावरील कर कपातीस अधीन राहून, घोषित केला आहे.

पुढे याद्वारे सूचना देण्यात येते की, कंपनी कायदा, २०१३ च्या कलम ९१ अन्वये आणि सुविधेकरिता करारानुसार, मंडळाने वि. व. २०२४-२५ करिता अंतरिम लाभंशाची प्रदान करण्यासाठी सुक्रार, दि. २१ फेब्रुवारी, २०२५ ही रेकॉर्ड दिनांक म्हणून निश्चित केली आहे.

अंतरिम लाभंशाची प्रदान करण्यात येईल:

अ. सुक्रार, दि. २१ फेब्रुवारी, २०२५ ("रेकॉर्ड दिनांक") रोजी कामकाजाची वेळ संपल्यानंतर अंतरिम वित्तवृत्तीत विविधित्वादी लिमिटेड ("एमएलएल") आणि सेंट्रल वित्तवृत्तीत लिमिटेड ("सीव्हीएलएल") (दोन्ही एकत्रितरित्या "वित्तवृत्तीत लिमिटेड") म्हणून उल्लेखित) द्वारे उपलब्ध करून दिलेल्या अहवालातून क्रमवारीअनुसार स्वतंत्ररित्या घाण केल्या जाणारे बाबतीत सर्व लाभंशाची मालक, व. सुक्रार, दि. २१ फेब्रुवारी, २०२५ ("रेकॉर्ड दिनांक") रोजी कामकाजाची वेळ संपल्यानंतर अंतरिम वित्तवृत्तीत घाण केल्या जाणारे बाबतीत सर्व स्वतंत्ररित्या.

अंतरिम लाभंशाचे दि. १ मार्च, २०२५ रोजी किंवा त्यानंतर प्रदान करण्यात येईल.

सदस्यांनी अंतरिम लाभंशाची घेण्याची अस्तित्वात, सेबी अध्यादेश स्वतंत्ररित्या, त्यांचे बँक खाते तपशील, कॅशवरील कर्जाव्यवस्था, पंचायतीत बदल इ., उर असल्यास, कंपनीचे भाग हस्तांतरण एजन्ट, म्हणजेच एमएलएलची इन्टरमिड इन्डिया प्रा. लि. (पूर्वीची लिंक इन्टरमिड इन्डिया प्रा. लि., सी-१०१, २४७ पार्क, एल.बी.एस. मार्ग, विकोकी (पश्चिम), मुंबई ४०० ०६३, दूरध्वनी: +९१ ९९०९९९९९९९, टोल फ्री १८०० १०२० ८८. ईमेल: [info@mla.com](mailto:info@mla.com); [mla@linkintime.co.in](mailto:mla@linkintime.co.in), वेबसाईट: [www.in.mpsm.org](http://www.in.mpsm.org) यांनी आणि जत, इलेक्ट्रॉनिक स्वरूपात भागधारण केल्या जाणारे अस्तित्वात, सदर तपशील त्यांच्या संबंधित वित्तवृत्तीत पारदर्शित करण्यात येणारे रेकॉर्ड दिनांकास किंवा त्यापूर्वी सादर करावे.

संचालक मंडळाने याद्वारे सूचना देण्यात येते की, कंपनीच्या संचालक मंडळाने त्यांच्या गुप्तत्वावर, दि. १३ फेब्रुवारी, २०२५ रोजी घेण्यात आलेल्या सभेमध्ये कंपनीच्या वित्तीय विवरणपत्राच्या प्रत्येक पृष्ठीकडे भाग्यसह १५/- (रु. १०/-) प्रत्येकी दरमिती मूळ असलेल्या वित्तीय विवरणपत्राच्या १५०% दराने अंतरिम लाभंशाची, वित्त कायदा, २०२० नुसार लागू असलेल्या खोलावरील कर कपातीस अधीन राहून, घोषित केला आहे.

पुढे याद्वारे सूचना देण्यात येते की, कंपनी कायदा, २०१३ च्या कलम ९१ अन्वये आणि सुविधेकरिता करारानुसार, मंडळाने वि. व. २०२४-२५ करिता अंतरिम लाभंशाची प्रदान करण्यासाठी सुक्रार, दि. २१ फेब्रुवारी, २०२५ ही रेकॉर्ड दिनांक म्हणून निश्चित केली आहे.

अंतरिम लाभंशाची प्रदान करण्यात येईल:

अ. सुक्रार, दि. २१ फेब्रुवारी, २०२५ ("रेकॉर्ड दिनांक") रोजी कामकाजाची वेळ संपल्यानंतर अंतरिम वित्तवृत्तीत विविधित्वादी लिमिटेड ("एमएलएल") आणि सेंट्रल वित्तवृत्तीत लिमिटेड ("सीव्हीएलएल") (दोन्ही एकत्रितरित्या "वित्तवृत्तीत लिमिटेड") म्हणून उल्लेखित) द्वारे उपलब्ध करून दिलेल्या अहवालातून क्रमवारीअनुसार स्वतंत्ररित्या घाण केल्या जाणारे बाबतीत सर्व लाभंशाची मालक, व. सुक्रार, दि. २१ फेब्रुवारी, २०२५ ("रेकॉर्ड दिनांक") रोजी कामकाजाची वेळ संपल्यानंतर अंतरिम वित्तवृत्तीत घाण केल्या जाणारे बाबतीत सर्व स्वतंत्ररित्या.

अंतरिम लाभंशाचे दि. १ मार्च, २०२५ रोजी किंवा त्यानंतर प्रदान करण्यात येईल.

सदस्यांनी अंतरिम लाभंशाची घेण्याची अस्तित्वात, सेबी अध्यादेश स्वतंत्ररित्या, त्यांचे बँक खाते तपशील, कॅशवरील कर्जाव्यवस्था, पंचायतीत बदल इ., उर असल्यास, कंपनीचे भाग हस्तांतरण एजन्ट, म्हणजेच एमएलएलची इन्टरमिड इन्डिया प्रा. लि. (पूर्वीची लिंक इन्टरमिड इन्डिया प्रा. लि., सी-१०१, २४७ पार्क, एल.बी.एस. मार्ग, विकोकी (पश्चिम), मुंबई ४०० ०६३, दूरध्वनी: +९१ ९९०९९९९९९९, टोल फ्री १८०० १०२० ८८. ईमेल: [info@mla.com](mailto:info@mla.com); [mla@linkintime.co.in](mailto:mla@linkintime.co.in), वेबसाईट: [www.in.mpsm.org](http://www.in.mpsm.org) यांनी आणि जत, इलेक्ट्रॉनिक स्वरूपात भागधारण केल्या जाणारे अस्तित्वात, सदर तपशील त्यांच्या संबंधित वित्तवृत्तीत पारदर्शित करण्यात येणारे रेकॉर्ड दिनांकास किंवा त्यापूर्वी सादर करावे.

संचालक मंडळाने याद्वारे सूचना देण्यात येते की, कंपनीच्या संचालक मंडळाने त्यांच्या गुप्तत्वावर, दि. १३ फेब्रुवारी, २०२५ रोजी घेण्यात आलेल्या सभेमध्ये कंपनीच्या वित्तीय विवरणपत्राच्या प्रत्येक पृष्ठीकडे भाग्यसह १५/- (रु. १०/-) प्रत्येकी दरमिती मूळ असलेल्या वित्तीय विवरणपत्राच्या १५०% दराने अंतरिम लाभंशाची, वित्त कायदा, २०२० नुसार लागू असलेल्या खोलावरील कर कपातीस अधीन राहून, घोषित केला आहे.

पुढे याद्वारे सूचना देण्यात येते की, कंपनी कायदा, २०१३ च्या कलम ९१ अन्वये आणि सुविधेकरिता करारानुसार, मंडळाने वि. व. २०२४-२५ करिता अंतरिम लाभंशाची प्रदान करण्यासाठी सुक्रार, दि. २१ फेब्रुवारी, २०२५ ही रेकॉर्ड दिनांक म्हणून निश्चित केली आहे.

अंतरिम लाभंशाची प्रदान करण्यात येईल:

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**KUWER INDUSTRIES LIMITED**  
 CIN: L74899DL1993PLC05627  
 Registered office: D-1004, First Floor, New Friends Colony, New Delhi-110025  
 Email LD-investor.kuwer@gmail.com; Website: www.kuwer.com  
 Tel. No.: 0120-2580088

**UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTH ENDED 31ST DECEMBER, 2024**

Sr. No.	Particulars	Amount in Lakh (except EPS)		
		Quarter ended on	Year Ended on	Corresponding Quarter ended on
		31.12.2024	31.03.2024	31.12.2023
		Unaudited	Audited	Unaudited
1	Total Income from Operations	1508.52	5897.1	1515.16
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	57.76	41.79	72.70
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	57.76	41.79	72.70
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	52.37	10.60	75.28
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	507.61	10.60	75.28
6	Equity Share Capital (Rs. 10 per share)	927.61	907.61	907.61
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	0.00	0.00	0.00
8	Earnings Per Share (of Rs. 10/- each)			
	1. Basic :	0.58	0.12	0.83
	2. Diluted :	0.58	0.12	0.83

Notes:  
 a) The above is an extract of the detailed format of Quarterly and nine months financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s) at mentioned URL: [https://www.bseindia.com/corporates/amrtd\\_new.aspx?newsid=143b6716-44e1-4dd4-8a60-610c288025f1](https://www.bseindia.com/corporates/amrtd_new.aspx?newsid=143b6716-44e1-4dd4-8a60-610c288025f1)  
 b) The above results have been reviewed by the audit committee and approved by the Board of Directors at their respective meeting held on 14.02.2025.

For Kuwer Industries Limited  
 Sd/-  
 Tarun Agarwal  
 (Managing Director)

Place: New Delhi  
 Date: 14.02.2025

**Kanoria Energy & Infrastructure Limited**  
 (Formerly Known as A Infrastructure Limited)  
 Regd. Office & Works : Hamirgarh - 311 025, Distt. Bhillwara (Rajasthan),  
 Phone : 01482-286102, FAX : 01482-286104  
 Website: www.ainfrastructure.com, Email: cs@kanoria.org, CIN : L25191RJ1980PLC002077

**EXTRACT OF STANDALONE UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTH ENDED ON 31.12.2024**

Particulars	Quarter Ended					Year Ended
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	
	31.12.2024	30.09.2024	31.12.2023	31.12.2024	31.03.2024	
Total Income from Operations	6136.00	5291.30	7656.86	23,148.30	27,116.81	34,900.78
Net Profit/(Loss) from Ordinary Activities (before Tax, Exceptional and/or Extraordinary items#)	26.76	111.24	190.60	551.90	1,017.64	1054.57
Net Profit/(Loss) from Ordinary Activities before tax (after Exceptional and/or Extraordinary items#)	26.76	111.24	190.60	551.90	1,017.64	1054.57
Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	3.94	38.77	143.95	383.63	778.80	786.06
Other comprehensive income for the period	(0.59)	1.27	3.01	1.62	10.22	3.76
Total comprehensive income for the period	3.35	40.04	146.96	385.25	789.02	789.82
Equity Share Capital (Face Value: Rs. 5/- each)	4264.57	4264.57	4264.57	4264.57	4264.57	4264.57
Total Reserves i.e. Other Equity	-	-	-	-	-	4,757.34
Earnings Per Share (before extraordinary items) (of 5/- each)						
Basic:	0.005	0.05	0.17	0.45	0.91	0.92
Diluted:	0.005	0.05	0.17	0.45	0.91	0.92
Earnings Per Share (after extraordinary items) (of 5/- each)						
Basic:	0.005	0.05	0.17	0.45	0.91	0.92
Diluted:	0.005	0.05	0.17	0.45	0.91	0.92

Notes:  
 1. The above Financial results of the Company have been prepared in accordance with Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended by Companies (Indian Accounting Standards) (Amendment) Rules from time to time.  
 2. The above Financial results have been reviewed by the Audit Committee and have been approved by Board of Directors at its meeting held on 14th February, 2025.  
 3. The statutory auditors of the Company have carried out the limited review of these Financial results as required under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015  
 4. The Company has only one operating segment i.e. A.C. Sheets and Pipes.  
 5. The Company has no Subsidiary, Joint Ventures & Associates and hence preparation of Consolidated Financial Statement is not required by the Company  
 6. Figures for the previous period have been regrouped / reclassified wherever necessary, to conform to current period's classification.  
 7. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange websites. ([www.bseindia.com](http://www.bseindia.com)) and on the Company's website ([www.ainfrastructure.com](http://www.ainfrastructure.com))

Date: 14.02.2025  
 Place : New Delhi

For and on behalf of the Board of Directors  
 Sd/-  
 (Sanjay Kumar Kanoria)  
 Managing Director  
 DIN: 00067203

**CLIX CAPITAL SERVICES PRIVATE LIMITED**  
 CIN: U69292DL1894PTC116256  
 Regd. Office: Aggarwal Corporate Tower, Plot No. 23, 5<sup>th</sup> Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi- 110008, Telephone: +91-120-6465400 | Website: www.clix.capital

(INR in Lacs)

**EXTRACT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 31 DECEMBER 2024**

S. No.	Particulars	Quarter ended		
		31-Dec-24	31-Dec-23	31-Mar-24
		Unaudited	Unaudited	Audited
1	Total Income from Operations	25,206	23,922	91,732
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	3,429	2,218	8,293
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	3,429	2,218	8,293
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	2,566	1,660	6,176
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	2,724	1,568	5,969
6	Paid up Equity Share Capital	1,52,953	1,43,599	1,43,599
7	Reserves (excluding Revaluation Reserve)	87,045	64,716	66,341
8	Securities Premium Account	22,950	10,304	10,304
9	Net worth	2,39,998	2,08,315	2,09,940
10	Paid up Debt Capital/Outstanding Debt	4,10,853	4,06,315	4,15,385
11	Outstanding Redeemable Preference Shares	NA	NA	NA
12	Debt Equity Ratio	1.71	1.95	1.98
13	Earnings Per Share (of Rs. 10/-each) (for continuing and discontinued operations) -			
	Basic:	0.17	0.12	0.43
	Diluted:	0.16	0.11	0.42
14	Capital Redemption Reserve	NA	NA	NA
15	Debture Redemption Reserve	NA	NA	NA
16	Debt Service Coverage Ratio	NA	NA	NA
17	Interest Service Coverage Ratio	NA	NA	NA

\*Quarter ended Basic EPS and Diluted EPS are not annualised

Note 1 The above results for the quarter ended 31 December 2024 have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 13 February 2025, in accordance with the requirement of Regulation 52 of the SEBI (Listing Obligations and disclosure requirements) Regulations, 2015, as amended.

Note 2 The above is an extract of the detailed format of the quarter ended results filed with the National Stock Exchange ("NSE") under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full financial results are available on the website of National Stock Exchange ([www.nseindia.com](http://www.nseindia.com)) and is also available on the Company's website [www.clix.capital](http://www.clix.capital).

Note 3 For the items referred to in the sub-clauses of the Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 the pertinent disclosures have been made to the National Stock Exchange and can be accessed on [www.nseindia.com](http://www.nseindia.com).

Note 4 During the financial year ended 31 March 2023, the Board of Directors of the Company had approved a Scheme of Amalgamation ("the Scheme") for Amalgamation of its wholly owned subsidiary Clix Housing Finance Limited (CHFL) into the Company. The Company approached all the stakeholders including Reserve Bank of India (RBI) for No objection for the same. RBI had vide its letter dated October 27, 2022 and January 31, 2023 given its no objection for the Company & CHFL, respectively. The management of both the Companies have re-initiated the process of Amalgamation and the Board of Directors had in their respective meetings held on 10th October, 2024 (Clix Capital Services Private Limited) and 23rd October, 2024 (CHFL) approved the revised Scheme (revised to the extent of change in Appointed Date and other factual changes). All the regulators have been accordingly informed. In the meantime the management of the Company, post discussions with regulators and the respective Board of Directors, is also evaluating, to continue to operate the wholly owned subsidiary at standalone basis or to sell the business, accordingly communication has been made to National Housing Bank (NHB).

For and on behalf of the Board of Directors  
 Clix Capital Services Private Limited  
 Rakesh Kaul  
 Whole-time Director

Place: Gurugram  
 Date: 13 February 2025

**JAY USHIN LIMITED**  
 Registered Office : G1-48, G.T. Karnal Road, Industrial Area, Delhi- 110033  
 CIN : L52110DL1986PLC025118, Website : www.jpmgroup.co.in  
 E-mail : julinvestors@jushinindia.com Tel : 91(124)-4623400

**STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2024**

S. No.	Particulars	Rs. in Lakhs Except Per Share data					
		Quarter ended		Nine months ended		Year ended	
		31.12.2024	30.09.2024	31.12.2023	31.12.2024	31.12.2023	31.03.2024
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	21,851.19	21,202.09	17,698.97	62,630.07	54,044.24	72,625.19
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	475.96	413.87	467.25	1,294.78	1,383.87	1,629.79
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	475.96	413.87	467.25	1,294.78	1,383.87	1,629.79
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	333.15	339.46	384.76	931.71	1,082.46	1,429.23
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	329.03	335.34	393.27	919.35	1,107.98	1,412.74
6	Paid-up Equity Share Capital (Face Value per Share Rs. 10/- Each)	386.45	386.45	386.45	386.45	386.45	386.45
7	Other equity (as per balance sheet of previous accounting year)						10,547.87
8	Earnings per equity share (EPS) (of Rs. 10/- each) (Basic and Diluted)	8.62	8.78	9.96	24.11	28.01	36.98

Notes: The above is an extract of the detailed format of quarterly results filed with Stock Exchange under Regulation 33 of SEBI (Listing and Other Disclosure Requirements) Regulation 2015. The full format of the quarterly Results are available on the Stock Exchange website [www.bseindia.com](http://www.bseindia.com) and on the Company website [www.jpmgroup.co.in](http://www.jpmgroup.co.in)

For and on behalf of Board of Directors  
 Jay Ushin Limited  
 Ashwani Minda  
 Chairman and Managing Director  
 DIN : 00049966

Place: Gurugram  
 Date : February 14, 2025

**Public Notice For E-Auction For Sale of Immovable Properties**

Sale of Immovable property notified to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No. 36, Udyog Vihar, Phase-V, Gurgaon-122015 (Haryana) and Branch Office at "Plot No. 16, First Floor, Main Mohna Road, Avni Plaza, Yashwanth, Faridabad-121004, 3rd Floor, Padam Business Park, Plot no. INS-1, Sector 12A, Awasthi Vikas, Sikandra Vojna, Agra-282007/30306, Upper Ground Floor, Shivaji Marg, New Delhi - 110015

IIFL-HFL has taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: [www.iiflhome.com](http://www.iiflhome.com)

Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable Property/Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Gulbeer Singh 2. Ved Infrastructure 3. Mrs. Poonam Devi (Prospect No. 942123, 945426, 969090)	18-Jun-24, Rs.43,77,395/- (Rupees Forty Three Lakh Seventy Seven Thousand Three Hundred and Ninety Five Only)	All that part and parcel of the property bearing Basement And First Floor of Residential Property Plot No-27, Out of Kharsa No 2085/ 1930/323 Min. Khatauni No 24/32, Situated Near 16/5, Mathura Road, Faridabad, Mauza, Teh. And Dist. Faridabad, Haryana, 121002 Area Admeasuring (In Sq. Ft.): Property Type: Land Area Built Up Area Property Area: 1818.00, 3636.00	28-Jan-2025 On Date 09-Jan-2025	Rs. 78,48,000/- (Rupees Seventy Eight Lakh Forty Eight Thousand Only) Earnest Money Deposit (EMD) Rs. 7,84,800/- (Rupees Seven Lakh Eighty Four Thousand Eight Hundred Only)
1. Mr. Chetan Rathi 2. Mr. Sahil Rathi 3. Mr. Sita Ram 4. Mrs. Neena (Prospect No. IL10247085)	17-Aug-2024 Rs. 247,8407/- (Rupees Twenty Four Lakh Seventy Eight Thousand Four Hundred and Seven Only) Bid Increase Amount Rs. 40,000/- (Rupees Forty Thousand Only)	All that part and parcel of the property bearing Third Floor, With Roof/Terrace Rights, Built Up Property Bearing No G-1/373 Out Of Kharsa No 76/202 & 20/3, Situated In The Area Of Village Hastal Delhi State Delhi, Colony Known As G-1 Block, Uttam Nagar, New Delhi, 110059 Area Admeasuring (In Sq. Ft.): Property Type: Saleable Area, Carpet Area Property Area: 450.00, 360.00	30-Jan-2025 On Date 05-Feb-2025 Rs. 25,32,369/- (Rupees Twenty Five Lakh Thirty Two Thousand Three Hundred and Sixty Nine Only)	Rs. 28,12,500/- (Rupees Twenty Eight Lakh Twelve Thousand Five Hundred Only) Earnest Money Deposit Rs. 2,81,250/- (Rupees Two Lakh Eighty One Thousand Two Hundred and Fifty Only)
1. Mr. Dharmendra Kumar 2. Mrs. Nitoo Devi 3. D K Lighing Dubi (Prospect No. IL10123504)	10-Oct-2024 Rs. 69,9257/- (Rupees Sixty Nine Thousand Two Hundred and Fifty Seven Only) Bid Increase Amount Rs. 20,000/- (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing Part of Plot No. 36, Kharsa No. 365, Wake Senthya Estate Phase-II, Mathura, Tehsil and Distt. Agra, UP, 282001 Area Admeasuring (In Sq. Ft.): Property Type: Land Area, Built Up Area Property Area: 540.00, 525.00 (Area admeasuring 420 sq. ft.)	25-Jan-2025 On Date 05-Feb-2025 Rs. 6,96,967/- (Rupees Six Lakh Ninety Six Thousand Nine Hundred and Sixty Seven Only)	Rs. 9,72,000/- (Rupees Nine Lakh Seventy Two Thousand Only) Earnest Money Deposit (EMD) Rs. 97,200/- (Rupees Ninety Seven Thousand Two Hundred Only)

Date of inspection of property: 17-Mar-2025 10:00 hrs -14:00 hrs  
 EMD Last Date: 19-Mar-2025 till 5 pm.  
 Date/Time of E-Auction: 21-Mar-2025 11:00 hrs-13:00 hrs.

Mode of Payment:-EMD payments are to be made vide online mode only. To make payments you have to visit <https://www.iiflhome.com> and pay through link available for the property/ Secured Asset only. Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction. For Balance Payment - Login <https://www.iiflhome.com> -> My Bid > Pay Balance Amount.

**TERMS AND CONDITIONS:-**

- For participating in e-auction, intending bidders required to register their details with the Service Provider <https://www.iiflhome.com> well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
- The bidders shall improve their offer in multiple rounds under the "best bid" principle. In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the general and in particular to the Borrower(s), Co-Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
- The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
- Bidders are advised to go through the website <https://www.iiflhome.com> and <https://www.iifl.com/home-loans/properties-for-auction> for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider Email ID: [care@iiflhome.com](mailto:care@iiflhome.com), Support Helpline Numbers: @1800 2672 499.
- For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email: [care@iiflhome.com](mailto:care@iiflhome.com)
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days of the date of physical possession of the secured asset. The borrower(s) or their legal heir(s) or representative(s) shall be responsible for any loss or damage to the household articles. In case of non-compliance, the household articles shall be sold in accordance with Law.
- Further the notice is hereby given to the Borrower(s), that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
- AO reserves the rights to postpone/cancel or vary the terms and condition of tender/under without assigning any reason thereof. In case of any dispute in tender/auction, the decision of AO of IIFL HFL will be final.

**STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002**

The Borrower are hereby notified by the sum as mentioned above along with updated interest and ancillary expenses before the date of "Tender/Auction", failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:-Delhi/ Agra, Date:- 15-Feb-2025  
 Sd/- Authorised Officer, IIFL Home Finance Limited.

**INDIA SHELTER FINANCE CORPORATION LTD.**  
 Corporate Office: 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram-122003 Haryana Tel: 1800-532-4444, Fax: Website: <https://www.indiashelter.in> Regional Office: India Shelter Finance Corp Ltd, 6th Floor, Plot No. 15, Institutional Area, Sector 44 Gurugram-122003

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002, (hereinafter referred to as "the Rules"). Notice is hereby given to the public in general and in particular to the Borrower(s), Co-Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to as the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No 15, Institutional Area, Sector 4 Gurugram Haryana -122002, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co-borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.

Loan Account Number/AP Number and Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable Property/ Secured Asset	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
LA20CLLONS00000508045 / AP-10132622 / Mr. / Mrs. Asha Paliwal (Borrower) / Mr. / Mrs Om Prakash Paliwal (Co-Borrower)	Date:-11-10-2024 Rs. 8,45,801/- (Rupees Eight Lakh Forty Five Thousand Eight Hundred and Ninety Only) Bid Increase Amount 10000/-	All that part and parcel of the property situated at Patta 29 Gram & Gram Panchayat Chhila Panchayat Samiti Phalodi Dist. Jodhpur Rajasthan 342301 Total Land admeasuring 3950 sq feet Boundary:- North -Chowk, South-Keshan Lal, East-Bhanwar Lal S/O Jeth Mal, West- Sangi Dhan S/O Chhuni Lal.	08/01/2025 Symbolic Total Outstanding as On Date Rs. 8,39,896.23/- as On Date: 05 Feb 2025	Rs. 7,37,800/- (Seven Lakh Thirty Seven Thousand Eight Hundred Only) Earnest Money Deposit (EMD) Rs. 73,780/- (Seventy Three Thousand, Seven Hundred Eighty Only)	15-03-2025 (Inspection Time 10:00 AM to 05:00 PM) EMD Deposition Last Date 17-03-2025 Date and Time of Auction 18-03-2025
Place of EMD Deposition & Place of Auction:- Plot No 287, Ground Floor, Ashanti Nagar Phalodi, Jodhpur - 342301					
LA38CLLONS00000503638 / AP-10179601 / MR./ MRS. Santosh Ben (Borrower) / MR./ MRS. Sangram Singh Jodha (Co-Borrower)	Date:-11-10-2024 Rs. 718992/- (Rupees Seven Lakh Eighteen Thousand Nine Hundred and Ninety Two Only) Bid Increase Amount 10000/-	All that part and parcel of the property situated at Plot No. 21, Kharsa No. 314/k, Nagar, Chak No. 2 Pali, Dist. Pali, Rajasthan 306401 Boundary:- East-Plot no. 57 & 58 West- Road, North-Other land, South-Remaining part of plot no. 21	13-01-2025 Symbolic Total Outstanding as On Date Rs. 6,17,974.78 as On Date: 28 Feb 2025	Rs. 6,37,500/- (Six Lakh Thirty Seven Thousand Five Hundred Only) Earnest Money Deposit (EMD) Rs. 63,750/-	15-03-2025 (Inspection Time 10:00 AM to 05:00 PM) EMD Deposition Last Date 17-03-2025 Date and Time of Auction 18-03-2025
Place of EMD Deposition & Place of Auction:- Shop No 1539, Chak No 2, Main Sojat Road, Bham Vihar Gautam Vihar Pali - 306401					
HL11CHLONS000005074618 / AP-10179601 / MR./ MRS. Santosh Ben (Borrower) / MR./ MRS. Narayan Singh (Co-Borrower)	Date:-11-10-2024 Rs. 753620/- (Seven Lakh Fifty Three Thousand Six Hundred and Twenty Rupees Only) Bid Increase Amount 10000/-	All that part and parcel of the property situated at Patta No. 12 Gram Mehal No 012/17-18 & Gs Khudwas No R/21/17-18 & Gs Khudwas 306421 Total Land admeasuring 1104 sq feet Boundary:- East-Kam Rasta, West- Rasta, North-H/O Vidhya Singh, North-Shrawan Singh Roop Singh, South-Ummed Singh.	13-01-2025 Symbolic Total Outstanding as On Date Rs. 6,43,109/- as On Date: 28 Feb 2025	Rs. 7,78,200/- (Seven Lakh Seventy Eight Thousand Two Hundred Only) Earnest Money Deposit (EMD) Rs. 77,820/-	15-03-2025 (Inspection Time 10:00 AM to 05:00 PM) EMD Deposition Last Date 17-03-2025 Date and Time of Auction 18-03-2025
Place of EMD Deposition & Place of Auction:- Kharsa No 1539, Chak No 2, Main Sojat Road, Bham Vihar Gautam Vihar Pali - 306401					
LA36CLLONS00000502241 / AP-0928154 / MR./ MRS. Santosh Kanwar (Borrower) / MR./ MRS. Sangram Singh Jodha (Co-Borrower)	Date:-11-10-2024 Rs. 3,44,448/- (Three Lakh Forty Four Thousand Four Hundred and Forty Eight Rupees Only) Bid Increase Amount 10000/-	All that part and parcel of the property situated at Patta No. 12 Gram Mehal No 012/17-18 & Gs Khudwas No R/21/17-18 & Gs Khudwas 306421 Total Land admeasuring 1730 sq feet Boundary:- East-Rasta, West- Rasta, North-H/O Vidhya Devi W/O Udamram, South-H/O Teja Ram Perna Ram Raju Ram	08-01-2025 Symbolic Total Outstanding as On Date Rs. 3,48,044 as On Date: 28 Feb 2025	Rs. 3,77,200/- (Three Lakh Seventy Seven Thousand Two Hundred Only) Earnest Money Deposit (EMD) Rs. 37,720	

R R Financial Consultants Limited
Consolidated Financial Results for the 3rd Quarter ended on 31st December, 2024

Standalone Financial Results for the 3rd Quarter ended on 31st December, 2024

श्री गंग इंडस्ट्रीज एण्ड अलाइड प्रोडक्ट्स लिमिटेड
पंजीकृत कार्यालय: मुख्य सं. बी-2/6 एवं 27, यूएनएचआईडीसी इंडस्ट्रियल एरिया साइडिंग फेज-IV, जगजप हवर्दोई-241204 (उत्तर प्रदेश)

31 दिसंबर 2024 को समाप्त तिमाही एवं नौ माह के अलेखापरीक्षित वित्तीय परिणाम

टिप्पणियाँ: 1. उपरोक्त वित्तीय परिणामों की समीक्षा, लेखापरीक्षण समिति द्वारा की गई थी तथा निदेशक मण्डल द्वारा 14 फरवरी 2025 को आयोजित अपनी संबंधित बैठकों में इनका अनुमोदन किया गया।

रुद्राभिषेक एंटरप्राइजेज लिमिटेड
पंजीकृत कार्यालय: 820, अंतरिक्ष नगर, के. जी. मार्ग, नई दिल्ली-110001 भारत

31 दिसंबर 2024 को समाप्त तिमाही एवं नौ माह के अलेखापरीक्षित वित्तीय परिणामों का विवरण

डीएमआई हाउसिंग फाइनेंस प्राइवेट लिमिटेड
पंजीकृत कार्यालय: एम्बेसलेड बिल्डिंग, नृवीय तल, 9-10, बहादुर शाह जफर मार्ग, नई दिल्ली-110002

JOHN OAKAY AND MOHAN LTD
Regd Office: office no 4 First Floor Near Punjab National Bank Pocket E Market Yash vihar phase 2 Delhi 110091

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2024

अपुनरा लिजिंग फाईनेंस एण्ड इन्वेस्टमेंट कम्पनी लिमिटेड
CIN : L74899DL1983PLC016713; दूरभाष: 0120-4372849 ई-मेल: apoorvaleasing@gmail.com

CAPITAL TRUST LIMITED
(CIN:L65923DL1985PLC195299)
Registered Office: 205 Centrum Mall, Sultanpur, M G Road, New Delhi-110030

रुद्राभिषेक एंटरप्राइजेज लिमिटेड
प्रीड प्रिन्सिपल अडव्हाइजर
डिआईएन: 01386739

प्रासंगिक विवरण
पंजीकृत वित्तीय परिणामों के साथ संबंधित जानकारी